

High Court of Uttarakhand, Nainital

Office Memorandum-15

No. 157 UHC/Admin (B)/Arbitration/2023

Dated: 10.04.2023

Subject: Rules regarding maintenance of Arbitration Records under the Arbitration and Conciliation Act, 1996.

On the subject noted above, Hon'ble Court is pleased to issue following Rules regarding maintenance of Arbitration Records:-

- A. On appointment of Arbitrator by this Hon'ble Court, the Arbitration Tribunal/Arbitrator shall, after culmination of the arbitral proceedings, consign/send the entire arbitral record together with the original Arbitration Award and acknowledgements, in the record-room of the concerned District Judgeship of the district before which a petition under Section 34 of the Arbitration and Conciliation Act, 1996 would be maintainable. Before sending the record, the Arbitration Tribunal/Arbitrator shall ensure that the copies of original award have been supplied to the concerned parties. Arbitration Tribunal/Arbitrator shall also preserve a copy of the original Award with him.
- B. While sending/consigning the Arbitral record, in the record-room of the concerned District Judgeship, the Arbitration Tribunal/Arbitrator shall prepare the Index of Arbitral Record and, after duly verifying the contents of the Index with the Arbitral Record, the Arbitration Tribunal / Arbitrator shall send/ consign the Arbitral Record in sealed condition with covering letter attached with copy of Index.
- C. Intimation of such consigning shall be furnished by the Arbitration Tribunal/Arbitrator to the Registrar (Judicial), High Court of Uttarakhand at Nainital, and to the parties to the Arbitration.
- D. Request for compliance of the above may be made to the Arbitrator in the letter of appointment of Arbitrator.

By order of Hon'ble Court



10.04.2023

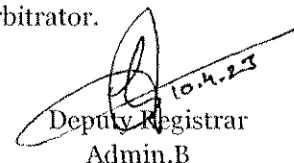
Registrar General

No.1445/ UHC/Admin (B)/Arbitration/2023

Dated: 10.04.2023

Copy to:

1. All the District Judges, Principal Judges/Judges, Family Courts for information.
2. Director, UJALA
3. The Secretary, Law-cum-L.R., Govt. of Uttarakhand for information.
4. All the Registrars of Hon'ble Court for information.
5. All the Joint Registrars, Deputy Registrars, Assistant Registrars and Section Officers for information.
6. Concerned Section (*i.e. M/B Section*) of this Court to inform that request for compliance of the above be made to the Arbitrator in the letter of appointment of Arbitrator.
7. In-charge, NIC to upload in the website of Hon'ble Court.
8. Guard File.



10.4.23
Deputy Registrar
Admin.B